

**Bill No. 24 of 2011**

THE REGULATION OF FACTOR (ASSIGNMENT OF RECEIVABLES)  
BILL, 2011

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ARRANGEMENT OF CLAUSES

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CHAPTER I

PRELIMINARY

CLAUSES

1. Short title, extent and commencement.
2. Definitions.

CHAPTER II

REGISTRATION OF FACTORS

3. Registration of factors.
4. Provisions of non-banking financial companies apply to factor.
5. Requirement for registration as a factor not to apply to bank or Statutory corporation or Government company.
6. Powers of Reserve Bank to give directions and to collect information from factors.

CHAPTER III

ASSIGNMENT OF RECEIVABLES

7. Assignment of receivables.
8. Notice to debtor and discharge of obligation of such debtor.
9. Discharge of liability of debtor on payment to assignee.
10. Payment made to debtor to be held in trust for benefit of assignee in certain cases.

CHAPTER IV

RIGHT AND OBLIGATIONS OF PARTIES TO CONTRACT FOR ASSIGNMENT OF RECEIVABLES

11. Rights and obligations of parties to contract for assignment of receivables.
12. Liability of debtor.
13. Assignor to be trustee of assignee.
14. Liability of debtor in case of an assignor being micro or small enterprises.
15. Principle of debtor protection.
16. Defences and right of set off of debtor.
17. Modification of original contract.
18. Breach of contract.

(ii)

## CHAPTER V

### REGISTRATION OF ASSIGNMENTS

19. Registration of certain assignments of receivables transactions.
20. Public inspection.

## CHAPTER VI

### OFFENCES AND PENALTIES

#### CLAUSES

21. Penalties.
22. Penalties for non-compliance of direction of Reserve Bank.
23. Offences.
24. Cognizance of offences.
25. Offences by factors.

## CHAPTER VII

### MISCELLANEOUS

26. Provisions of this Act to override other laws.
27. Application of other laws not barred.
28. Limitation.
29. Confidentiality of information.
30. Power to exempt.
31. Provisions of this Act not to apply or affect in certain cases.
32. Power of Central Government to make rules.
33. Laying of rules.
34. Power to remove difficulties.
35. Amendments to certain enactments.

#### THE SCHEDULE

**Bill No. 24 of 2011**

**THE REGULATION OF FACTOR (ASSIGNMENT OF RECEIVABLES)  
BILL, 2011**

A

**BILL**

*to provide for and regulate assignment of receivables by making provision for registration therefor and rights and obligations of parties to contract for assignment of receivables and for matters connected therewith or incidental thereto.*

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

**CHAPTER I**

**PRELIMINARY**

5 **1.** (1) This Act may be called the Regulation of Factor (Assignment of Receivables) Act, 2011.

(2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint:

Short title,  
extent and  
commence-  
ment.

Provided that different dates may be appointed for different provisions of this Act, and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

Definitions.

2. In this Act, unless the context otherwise requires,—

- (a) “assignment” means transfer by agreement, of undivided interest of any assignor in any receivable due from any debtor in favour of a factor and includes an assignment where either the assignor or the debtor, are situated or established outside India; 5
- (b) "assignee" means a factor in whose favour the receivable is transferred;
- (c) "assignor" means any person who is the owner of any receivable; 10
- (d) "bank" means,—
- (i) a banking company;
- (ii) a corresponding new bank;
- (iii) the State Bank of India;
- (iv) a subsidiary bank; 15
- (v) such other bank which the Central Government may by notification specify for the purposes of this Act on the recommendations of the Reserve Bank; or
- (vi) a Multi-State Co-operative Society registered under the Multi-State Co-operative Societies Act, 2002 and licensed to undertake business of banking by the Reserve Bank under the provisions of the Banking Regulation Act, 1949; 20 39 of 2002. 10 of 1949.
- (e) "banking company" shall have the meaning assigned to it in clause (c) of section 5 of the Banking Regulation Act, 1949; 10 of 1949.
- (f) “business enterprise” means any enterprise or medium enterprise, micro enterprise or small enterprise as defined in clauses (e), (g), (h) and (m) of section 2 of the Micro, Small and Medium Enterprises Development Act, 2006, respectively engaged in any business activity; 25 27 of 2006.
- (g) "corresponding new bank" shall have the meaning assigned to it in clause (da) of section 5 of the Banking Regulation Act, 1949; 10 of 1949.
- (h) "debtor" means any person liable to the assignor, whether under a contract or otherwise, to pay any receivable or discharge any obligation in respect of the receivable whether existing, accruing, future, conditional or contingent; 30
- (i) "factor" means a non-banking financial company as defined in clause (f) of section 45-I of the Reserve Bank of India Act, 1934 which has been granted a certificate of registration under sub-section (1) of section 3 or anybody corporate established under an Act of Parliament or any State Legislature or any Bank or any company registered under the Companies Act, 1956 engaged in the factoring business; 35 2 of 1934. 1 of 1956.
- (j) "factoring business" means acquisition of receivables of assignor by accepting assignment of such receivables or financing, whether by way of making loans or advances or otherwise against the security interest over any receivables; 40
- (k) "financial contract" means any spot, forward, future, option or swap transaction involving interest rates, commodities, currencies, shares, bonds, debentures or any other financial instrument, any repurchase of securities and lending transaction or any other similar transaction or combination of such transactions entered into in the financial markets; 45

(l) "netting agreement" means any agreement among the system participants for the purpose of determination by the system provider of the amount of money or securities due or payable or deliverable as a result of setting off or adjusting the payment obligations or delivery obligations among the system participants, including the claims and obligations arising out of the termination by the system provider, on the insolvency or dissolution or winding up of any system participant or such circumstances as the system provider, may specify in its rules or regulations or bye-laws (by whatever name called), of the transactions admitted for settlement at a future date so that only a net claim be demanded or a net obligation be owned;

(m) "notification" means a notification published in the Official Gazette;

(n) "prescribed" means prescribed by rules made under this Act;

(o) "property" means,—

(i) the immovable property;

(ii) the movable property;

(iii) any debt or any right to receive payment of money, whether secured or unsecured;

(iv) the receivables;

(v) the intangible assets, being know-how, patent, copyright, design, trade mark, licence, franchise or any other business or commercial right of similar nature;

(p) "receivables" mean all or part of or undivided interest in any right of any person under a contract including an international contract where either the assignor or the debtor or the assignee is situated or established in a State outside India; to payment of a monetary sum whether such right is existing, future, accruing, conditional or contingent arising from and includes, any arrangement requiring payment of toll or any other sum, by whatever name called, for the use of any infrastructure facility or services; or

(q) "Reserve Bank", means the Reserve Bank of India constituted under section 3 of the Reserve Bank of India Act, 1934;

(r) "State Bank of India" means the State Bank of India constituted under section 3 of the State Bank of India Act, 1955;

(s) "subsidiary Bank" shall have the meaning assigned to it in clause (k) of section 2 of the State Bank of India (Subsidiary Banks) Act, 1959;

(t) words and expressions used and not defined in this Act but defined in the Reserve Bank of India Act, 1934, the Banking Regulation Act, 1949, the Companies Act, 1956, the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Credit Information Companies (Regulation) Act, 2005, or the Micro, Small and Medium Enterprises Development Act, 2006, shall have the meanings respectively assigned to them in those Acts.

## CHAPTER II

### REGISTRATION OF FACTORS

3. (1) No factor shall commence or carry on the factoring business unless it obtains a certificate of registration from the Reserve Bank to commence or carry on the factoring business under this Act.

Registration of factors.

(2) Every factor shall make an application for registration to the Reserve Bank in such form and manner as it may specify:

Provided that a company registered as a non-banking financial company and existing on the commencement of this Act and engaged in factoring business before such commencement shall make an application for registration as a factor to the Reserve Bank before the expiry of the period of six months from such commencement and, notwithstanding anything contained in sub-section (1), may continue to carry on the factoring business until a certificate of registration is issued to it or rejection of application for registration is communicated to it. 5

(3) Every applicant for grant of a certificate of a registration as a factor shall comply, for the purpose of registration, with all the requirements to be fulfilled by an applicant for grant of certificate of registration as non-banking financial company under the Reserve Bank of India Act, 1934 and all the provisions of that Act, so far as they relate to the registration of non-banking financial companies, shall (except those provided for under this Act) *mutatis mutandis* apply. 10  
2 of 1934.

(4) In the case of existing non-banking financial company the Reserve Bank may issue a fresh certificate of registration as a factor, if the principal business of the non-banking financial company is the factoring business. 15

(5) Save as otherwise provided in this Act, every factor including factors not subject to requirement of registration under section 5, shall be governed by the Reserve Bank of India Act, 1934, the rules and regulations made thereunder and the directions or guidelines issued by the Reserve Bank, from time to time. 2 of 1934.  
20

Provisions of non-banking financial companies apply to factor.

4. All provisions of Chapter IIIB of the Reserve Bank of India Act, 1934 relating to non-banking financial companies which have been granted a certificate of registration under sub-section (5) of section 45-IA of the Reserve Bank of India Act, 1934 shall (except those specifically provided for under this Act) *mutatis mutandis* apply to a factor which has been granted a certificate of registration under section 3. 2 of 1934.  
25

Requirement for registration as a factor not to apply to bank or Statutory corporation or Government company.

5. Nothing contained in section 3 shall apply to a bank or any corporation established under an Act of Parliament or State Legislature, or a Government Company as defined under section 617 of the Companies Act, 1956. 1 of 1956.

Powers of Reserve Bank to give directions and to collect information from factors.

6. (1) The Reserve Bank may, at any time by general or special order, direct that every factor shall furnish to it, in such form, at such intervals and within such time, such statements, information or particulars relating to factoring business undertaken by the factor, as may be specified by the Reserve Bank from time to time. 30

(2) The Reserve Bank may, if it considers necessary in the interest of business enterprises availing factoring services or in the interest of factors or interest of other stake holders give directions to the factors either generally or to any factor in particular or group of factors in respect of any matters relating to or connected with the factoring business undertaken by such factors. 35

(3) If any factor fails to comply with any direction given by the Reserve Bank under sub-section (2), the Reserve Bank may prohibit such factor from undertaking the factoring business: 40

Provided that before prohibiting any factor from undertaking the factoring business, the factor shall be given a reasonable opportunity of being heard.

## CHAPTER III

## ASSIGNMENT OF RECEIVABLES

7. (1) Any assignor may, by an agreement in writing, assign any receivable due and payable to him by any debtor, to any factor, being the assignee, for a consideration as may be agreed between the assignor and the assignee: Assignment of receivables.

Provided that if the debtor liable to pay the receivable or the factor is situated or established outside India, any assignment of receivable shall be subject to the provisions of the Foreign Exchange Management Act, 1999.

(2) On execution of agreement in writing for assignment of receivables, all the rights, remedies and any security interest created over any property exclusively to secure the due payment of receivable shall vest in the assignee and the assignee shall have an absolute right to recover such receivable and exercise all the rights and remedies of the assignor whether by way of damages or otherwise, or whether notice of assignment as provided in sub-section (1) of section 8 is given or not.

(3) Any assignment of receivables which constitute security for repayment of any loan advanced by any Bank or other creditor and if the assignor has given notice of such encumbrance to the assignee, then on accepting assignment of such receivable, the assignee shall pay the consideration for such assignment to the Bank or the creditor, as the case may be.

8. Any assignee of a receivable shall not be entitled to demand payment of the receivable from the debtor in respect of such receivables unless notice of such assignment is given to the debtor by the assignor or the assignee alongwith express authority in its favour granted by the assignor. Notice to debtor and discharge of obligation of such debtor.

9. Where a notice of assignment of receivable is given by the assignor or the assignee, as the case may be, under section 8 the debtor on receipt of such notice, shall make payment to the assignee and payment made to such assignee in discharge of any obligation in relation to the receivables specified in the notice shall fully discharge the debtor making the payment, from corresponding liability in respect of such payment. Discharge of liability of debtor on payment to assignee.

10. Where no notice of assignment of receivables is given by the assignor or under his authority by the assignee, any payment made by the debtor in respect of such receivables to the assignor shall be held in trust for the benefit of the assignee which shall be forthwith be paid over to such assignee, as the case may be, or its agent duly authorised in this behalf. Payment made by debtor to assignor to be held in trust for benefit of assignee in certain cases.

## CHAPTER IV

## RIGHTS AND OBLIGATIONS OF PARTIES TO CONTRACT FOR ASSIGNMENT OF RECEIVABLES

11. Without prejudice to the provisions contained in any other law for the time being in force, the debtor shall have the right to notice of assignment under section 7 and till notice is served on the debtor, the rights and obligations in its contract with the assignor, shall remain unchanged, excepting the change of the party to whom the receivables are assigned which may become entitled to receive the payment of the receivable from the debtor. Right and obligations of parties to contract for assignment of receivables.

12. Where a notice of assignment as referred to in section 8 is served, the debtor shall,— Liability of debtor.

(a) intimate the assignee the details of the deposits or advance or payment on account made to the assignor before the receipt of notice of assignment and also provide any other information to the assignee relating to the receivable as and when called upon by the assignee to do so;

(b) not be entitled to a valid discharge of his liability in respect of assigned receivables, unless he makes the payment due on an assigned receivables to the assignee.

Assignor to be trustee of assignee.	<p><b>13.</b> Notwithstanding anything to the contrary contained in any other law for the time being in force, where a debtor makes any payment to an assignor which represents payment due on an assigned receivable, such payment shall be deemed to be for the benefit of the assignee, and the assignor shall be deemed to have received the amount of such payment as a trustee of the assignee and the assignor shall make payment of such amount to the assignee.</p>	5
Liability of debtor in case of an assignor being micro or small enterprises.	<p><b>14.</b> If the assignor of receivables is a micro or small enterprise, the liability of the debtor to make payment due on assigned receivables shall be subject to the provisions contained in sections 15 to 17 of the Micro, Small and Medium Enterprises Development Act, 2006 with regards to the delayed payments of the receivables.</p>	27 of 2006.
Principle of debtor protection.	<p><b>15.</b> (1) Save as otherwise provided in this Act, any assignment of the receivable shall not, without the express consent of the debtor in writing, affect the rights and obligations of the debtor, (including the terms and conditions of the contract).</p>	10
	<p>(2) Consequent upon the assignment of receivables, the payment instruction under the contract entered into between assignor and debtor may modify the person, address or account to which the debtor is required to make payment, but such instructions shall not modify:—</p>	15
	<p>(a) the amount of debt specified in the original contract; or</p>	
	<p>(b) the place specified in the original contract at which payment is to be made or at a place other than that in which the debtor is situated; or</p>	
	<p>(c) the date on which payment is to be made or other terms of the original contract relating to payment.</p>	20
Defences and right of set off of debtor.	<p><b>16.</b> In a claim by the assignee against the debtor for payment of the assigned receivable, the debtor may raise against the assignee,—</p>	
	<p>(a) all defences and rights of set off arising from the original contract, entered into between the assignor and debtor or any other contract that was part of the same transaction, of which the debtor could avail himself as if the assignment had not been made and such claim were made by the assignor instead of assignee;</p>	25
	<p>(b) any other right of set-off if it was available to the debtor at the time notice, under section 8, of the assignment was received by the debtor.</p>	
Modification of original contract.	<p><b>17.</b> (1) Any agreement made before service of notice, under section 8, of the assignment of a receivable between the assignor and the debtor that affects the assignee's rights in respect of that receivable shall be effective as against the assignee, and the assignee shall acquire rights in the assigned receivables, as modified by such agreement.</p>	30
	<p>(2) Any agreement made, after notice of the assignment between the assignor and the debtor that affects the assignee's rights, shall be ineffective as against the assignee unless,—</p>	35
	<p>(a) the assignee consents to it; or</p>	
	<p>(b) the receivable is not fully earned by performance and either the modification is provided for in the original contract or, in the context of the original contract, a reasonable assignee would consent to the modification.</p>	
	<p>(3) Nothing contained in sub-sections (1) and (2) shall affect any right of the assignor or the assignee arising from breach of an agreement between them.</p>	40
Breach of contract.	<p><b>18.</b> If the assignor commits any breach of the original contract with the debtor, such breach shall not entitle the debtor to recover from the assignee any sum paid by the debtor to the assignor or the assignee.</p>	

## CHAPTER V

## REGISTRATION OF ASSIGNMENTS

54 of 2002. 5 **19.** (1) Every factor shall file, for the purposes of registration, the particulars of every transaction of assignment of receivables in his favour with the Central Registry to be set-up under section 20 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, within a period of thirty days from the date of such assignment or from the date of establishment of such registry, as the case may be, in the manner and subject to payment of such fee as may be prescribed in this behalf. Registration of certain assignments of receivables transactions.

10 *Explanation.*— For the purpose of filing of particulars of every transaction of assignment of receivables with the Central Registry, the receivables may be described specifically or generally with reference to the debtor, or the period to which they relate or by any other general description by which such receivables can be identified.

15 (2) For the purposes of this Act, a record called the Central Register shall be kept at the head office of the Central Registry for entering the particulars of the transactions relating to assignment of receivables in favour of a factor.

(3) On realisation of the assigned receivables or settlement of the claim against the debtors, the factor shall file satisfaction of the assignment of receivables in its favour, in such manner and subject to payment of such fees as may be prescribed in this behalf.

54 of 2002. 20 (4) The provisions for registration of transactions contained in the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the rules made thereunder shall, *mutatis mutandis*, apply to the record of assignment of receivables in favour of a factor in the Central Register with the Central Registry.

25 **20.** (1) The particulars of transactions of assignment of receivables entered in the Central Register of such transactions under section 19 shall be open during business hours for inspection by any person on payment of such fee as may be prescribed. Public inspection.

(2) The Central Register referred to in sub-section (2) of section 19 maintained in electronic form, shall also be open during the business hours or such extended hours as may be specified by the Central Registry for inspection by any person through electronic media on payment of such fee as may be prescribed.

54 of 2002. 30 (3) The provisions for maintenance of Central Register and public inspection thereof contained in the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the rules made thereunder shall, *mutatis mutandis*, apply.

## CHAPTER VI

## OFFENCES AND PENALTIES

35 **21.** If a default is made in filing under section 19 the particulars of any transaction of assignment of receivables and realisation of receivables by a factor, such company and every officer of the company who is in default shall be punishable with fine which may extend to five thousand rupees for every day during which the default continues. Penalties.

40 **22.** If any factor fails to comply with any direction issued by the Reserve Bank under section 6, such factor and every officer of the factor who is in default, shall be punishable with fine which may extend to five lakh rupees and in the case of a continuing offence, with an additional fine which may extend to ten thousand rupees for every day during which the default continues. Penalties for non-compliance of direction of Reserve Bank.

45 **23.** If any person contravenes or attempts to contravene or abets the contravention of the provisions of this Act or of any rules made thereunder, for which no specific penalty has been provided for, he shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both. Offences.

Cognizance of offences.

**24.** (1) No Court shall take cognizance of any offence punishable under this Act except upon a complaint in writing made by an officer of the Reserve Bank, generally or specially authorised in writing in this behalf by the Reserve Bank.

(2) No Court other than that of a Metropolitan Magistrate or a Judicial Magistrate of the first class or a court superior thereto shall try any such offence punishable under this Act. 5

Offences by factors.

**25.** (1) Where an offence under this Act has been committed by a factor, every person who at the time the offence was committed was in charge of, and was responsible to, the factor, for the conduct of the business of the factor, as well as the factor, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: 10

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he has exercised all due diligence to prevent the commission of such offence. 15

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a factor and it is proved that the offence has been committed with the consent or connivance of, or is attributable to, any neglect on the part of any director, manager, secretary or other officer of the factor, such director, manager, secretary or other officer shall also be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly. 20

*Explanation.*— For the purpose of this section, a "director", in relation to a factor means any officer entrusted with the management of the whole or substantially the affairs of the factor.

## CHAPTER VII

25

### MISCELLANEOUS

Provisions of this Act to override other laws.

**26.** The provisions of this Act shall have effect, notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any instrument having effect by virtue of any such law.

Application of other laws not barred.

**27.** The provisions of this Act or the rules made thereunder shall be in addition to and not in derogation of the Negotiable Instruments Act, 1881, the Transfer of Property Act, 1882, the Reserve Bank of India Act, 1934, the Banking Regulation Act, 1949, the Companies Act, 1956, the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Micro, Small and Medium Enterprises Development Act, 2006 or any other law for the time being in force. 30  
26 of 1881.  
4 of 1882.  
2 of 1934.  
10 of 1949.  
1 of 1956.  
54 of 2002.  
35 27 of 2006.

Limitation.

**28.** No assignee of any receivable shall be entitled to take any measures for recovery of any assigned receivable, through any court or Tribunal unless his claim in respect of the receivable is made within the period of limitation specified under the Limitation Act, 1963. 36 of 1963.

Confidentiality of information.

**29.** Save as otherwise provided in this Act, or unless required to do so by an order passed by any Court or Tribunal or any other statutory authority under any provision of law for the time being in force or for the purpose of recovery of the receivable, a factor shall maintain confidentiality and shall not disclose to any person information obtained by it from, any assignor, its present and future customers, its commercial and business activities and the terms of sale between the assignor and any debtor and other detail about the assignor. 40

Power to exempt.

**30.** (1) The Government may, on the recommendation of the Reserve Bank, declare by notification in the Official Gazette that any or all the provisions of this Act shall not apply to any bank or company or factor or class of or factors either generally or for such period as may be specified, subject to such conditions, limitations or restrictions as it may think fit to impose. 45

(2) A copy of every notification issued under sub-section (1), shall be laid before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the notification or both the Houses agree that the notification shall not be issued or, the notification shall have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under the notification.

10 **31.** (1) The provisions of this Act shall not apply to any assignment of receivables arising under or from the following transactions, namely:—

Provisions of this Act not to apply or affect in certain cases.

(a) any merger, acquisition or amalgamation of business activities or sale or change in the ownership or legal status of the business;

15 (b) transactions on any stock exchange or commodities exchange regulated by the Securities and Exchange Board of India constituted under the provisions of the Securities and Exchange Board of India Act, 1992 or by the Forward Markets Commission under the Forward Contracts (Regulation) Act, 1952, respectively;

15 of 1992.  
74 of 1952.

(c) financial contracts governed by netting agreements, except a receivable owed on the termination of all outstanding transactions;

20 (d) foreign exchange transactions except receivables in any foreign currency;

(e) inter-bank payment systems, inter-bank payment agreements or clearance and settlement systems relating to securities or other financial assets or instruments;

(f) bank deposits;

(g) a letter of credit or independent guarantee;

25 (h) rights and obligations of any person under the law governing negotiable instruments, negotiable warehouse receipts under the Warehousing (Development and Regulation) Act, 2007 or to instruments which are for the time being, by law or custom negotiable or any mercantile document of title to goods;

37 of 2007.

(i) sale of goods or services for any personal, family or household use.

30 (2) Nothing contained in this Act shall affect the rights and obligations of a consumer, manufacturer, trader or service provider under the provisions of the Consumer Protection Act, 1986.

68 of 1986.

21 of 2000. 35 **32.** (1) The Central Government may, in consultation with the Reserve Bank, by notification and in the Electronic Gazette as defined in clause (3) of section 2 of the Information Technology Act, 2000 make rules for carrying out the provisions of this Act.

Power of Central Government to make rules.

(2) In particular and without prejudice to the generality of the foregoing power such rules may provide for all or any of the following matters, namely:—

40 (a) the form and manner in which the transactions of assignment of receivables in favour of a non-banking financial company shall be filed and the fee for filing such transaction under sub-section (1) of section 19;

(b) the form and manner in which satisfaction of assignment of receivable or settlement of the claim shall be registered and the fee for filing such transactions under sub-section (2) of section 19;

(c) fee for inspecting the Central Register under section 20; and

45 (d) any other matter which is required to be or may be prescribed, in respect of which provision is to be made or may be made by rules.

Laying of rules.	of	<p><b>33.</b> Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.</p>	5
Power to remove difficulties.		<p><b>34.</b> (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order published in Official Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to be necessary for removing the difficulty:</p> <p>Provided that no order shall be made under this section after the expiry of a period of two years from the commencement of this Act.</p> <p>(2) Every order made under this section shall be laid, as soon as may be, after it is made, before each House of Parliament.</p>	10
Amendments to certain enactments.		<p><b>35.</b> The enactments specified in the Schedule shall be amended in the manner specified therein.</p>	15

THE SCHEDULE  
(See section 35)

Year	Act No.	Short Title	Amendment
5  10	5	The Code of Civil Procedure, 1908	In Order XXXVII, in rule 1, in sub-rule (2), in clause (b), after sub-clause (iii), the following sub-clause shall be inserted, namely:— "(iv) suit for recovery of receivables instituted by any assignee of a receivable."
15	30	The Credit Information Companies (Regulation) Act, 2005	In section 2, in clause (f), after sub-clause (ii), the following sub-clause shall be inserted, namely:— "(iia) a factor as defined under clause (i) of the Regulation of Factor (Assignment of Receivables) Act, 2011."

## STATEMENT OF OBJECTS AND REASONS

Inadequate working capital in a small scale or an ancillary industrial undertaking caused serious and endemic problems affecting the health of such undertaking. It was, therefore, felt that prompt payments of money by buyers should be statutorily ensured and mandatory provisions for payment of interest on the outstanding money, in case of default, should be made. With a view to provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto, a legislation titled as “The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Act” was enacted in 1993. The provisions of the said Act made it mandatory for the buyer to pay to the Small Scale Industry promptly, failing which he is required to pay interest to the supplier.

2. However, the aforesaid Act did not improve the situation of delayed payments and the same was repealed by the Micro, Small and Medium Enterprises Development Act, 2006 which provided for facilitating the promotion and development and enhancing the competitiveness of micro, small and medium enterprises and for matters connected therewith or incidental thereto. This Act made provision for liability for buyer to make payment to the supplier, being a micro or small enterprise and the National Small Industries Corporation, the Small Industries Development Corporation of a State or Union territory and any company, co-operative society, trust or a body, by whatever name called, registered or constituted under any law for the time being in force and engaged in selling goods produced by micro or small enterprises and rendering services which are provided by such enterprises referred to in clause (n) of section 2 of the said Act (hereafter referred to as micro or small enterprises).

3. The Central Government received complaints regarding delay in payment to the micro or small industries. However, the enactment of the Micro, Small and Medium Enterprises Development Act, 2006 also did not improve the situation of delayed payments to small scale industries. The Reserve Bank constituted a Study Group in January, 1998 under the Chairmanship of Shri C. S. Kalyansundaram, former Managing Director, State Bank of India for examining the feasibility and mechanics of starting factoring organisations in the country and making recommendations regarding its theory, constitution, organisational set-up, scope of activities and other related matters. The Committee had noted that inadequacy of working capital finance with its attendant liquidity problem has been one of the major stumbling blocks in the viable running of small scale industry units and recommended that factoring for small scale industries could be mutually beneficial to both factors and small scale industry units. Besides, the said Committee, various other Committees set-up for alleviating the problems of small scale industry units, by the Government and the Reserve Bank during the last decade [including the Prime Minister’s Task Force on Micro, Small and Medium Enterprises (2010)] have also recommended development of factoring services for small scale industries through policy and legislative prescriptions to address the problem of liquidity for the micro or small industries.

4. In view of the above, the Central Government decided to enact a legislation relating to factoring services and introduce a Bill titled as “The Regulation of Factor (Assignment of Receivables) Bill, 2011”, to provide for and regulate the assignment of receivables by making provision for registration therefor and rights and obligations of parties to contract for assignment of receivables and for matters connected therewith or incidental thereto. Factoring service is one of the important mechanisms to address the issue of resources management for the Micro, Small and Medium Enterprises Sector. The Regulation of Factor (Assignment of Receivables) Bill, 2011, provides for a mechanism for assignment of receivables of the industry to a ‘factor’ and the payment of consideration by the ‘factor’ to the industrial unit.

5. The Regulation of Factor (Assignment of Receivables) Bill, 2011, *inter alia*, provides,—

(a) for the process of assignment of receivables due and payable to any assignor (being any enterprise or medium enterprise, micro enterprise or small enterprise as defined in clauses (e), (g), (h) and (m) of section 2 of the Micro, Small and Medium Enterprises Development Act, 2006, respectively engaged in any business activity) by any debtor, to any factor, being the assignee, by an agreement;

(b) that the debtor shall have the right to notice of assignment and till the notice is given, the assignee shall not be entitled to demand payment of the receivable from the debtor;

(c) that the liability of the debtor shall not be discharged unless he makes the payment due on an assigned receivable to the assignee;

(d) that the assignor would be the trustee of assignee for any payment received which is due on an assigned receivable;

(e) that if the assignor of receivables is a micro or small enterprise, the liability of the debtor to make payment on assigned receivables shall be subject to the provisions of the Micro, Small and Medium Enterprises Development Act, 2006 with regard to delayed payments of receivables;

(f) for regulation of the factoring business;

(g) for empowering the Reserve Bank to issue directions, call for information from the factor and prohibit the financial institutions from undertaking factoring business, if the factor fails to comply with the direction given by the Reserve Bank;

(h) that the rights and obligations of the debtor cannot be changed without the express consent of the debtor;

(i) that any breach of contract with the debtor by the assignor shall not entitle the debtor to recover from the assignee any sum paid by the debtor to the assignor or the assignee;

(j) provides for compulsory registration by the factor of every transaction of assignment of receivable with the Central Registry to be set up under section 20 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 within a period of thirty days from such assignment or from the date of establishment of such Registry, as the case may be, subject to payment of such fee as may be prescribed and provides that the particulars of transaction would be entered into the Central Register kept at the Head Office of the Central Registry;

(k) for penal provisions in cases of certain default or contravention of the provisions of the proposed legislation.

6. It is expected that the enactment of the proposed legislation would address the delay in payment and liquidity problems faced by the micro or small enterprises, though the proposed legislation applies to all enterprises including micro or small enterprises.

7. The Notes on Clauses explain in detail the various provisions contained in the proposed legislation.

8. The Bill seeks to achieve the above objects.

### *Notes on Clauses*

*Clause 1.*—This clause relates to the short title, extent and commencement of the proposed legislation. This clause enables the Central Government to appoint a date with respect to the commencement of the proposed legislation. However, different dates may be appointed for different provisions of the proposed legislation and any reference in any such provision to the commencement of proposed legislation shall be construed as a reference to the coming into force of that provision.

*Clause 2.*—This clause defines certain expressions used in the Bill.

*Clause 3.*—This clause relates to registration of factors.

Sub-clause (1) of this clause provides that no factor shall commence or carry on the factoring business unless it obtains a certificate of registration from the Reserve Bank to commence or carry on the factoring business under the proposed legislation.

Sub-clause (2) of this clause provides that every factor shall make an application for registration to the Reserve Bank in such form and manner as it may specify. However, a company registered as a non-banking financial company and existing on the commencement of the proposed legislation and engaged in factoring business before such commencement shall make an application for registration as a factor to the Reserve Bank before the expiry of the period of six months from such commencement and, notwithstanding anything contained in sub-clause (1), may continue to carry on the factoring business until a certificate of registration is issued to it or rejection of application for registration is communicated to it.

Sub-clause (3) of this clause provides that every applicant for grant of a certificate of a registration as a factor shall comply, for the purpose of registration, with all the requirements to be fulfilled by an applicant for grant of certificate of registration as non-banking financial company under the Reserve Bank of India Act, 1934 and all the provisions of that Act, so far as they relate to the registration of non-banking financial companies shall, *mutatis mutandis*, apply.

Sub-clause (4) of this clause provides that in the case of existing non-banking financial company the Reserve Bank may issue a fresh certificate of registration as a factor, if the principal business of the non-banking financial company is the factoring business.

Sub-clause (5) of this clause provides that every factor including factors not subject to requirement of registration under clause 5, shall be governed by the Reserve Bank of India Act, 1934, the rules and regulations made thereunder and the directions or guidelines issued by the Reserve Bank, from time to time.

*Clause 4.*—This clause relates to the provisions of non-banking financial companies which apply to a factor.

This clause provides that all provisions of Chapter IIIB of the Reserve Bank of India Act, 1934 relating to non-banking financial companies which have been granted a certificate of registration under sub-section (5) of section 45-IA of the Reserve Bank of India Act, 1934 shall (except those specifically provided for under the proposed legislation) *mutatis mutandis* apply to a factor which has been granted a certificate of registration under clause 3 of the proposed legislation.

*Clause 5.*—This clause relates to requirement for registration as a factor which would not apply to bank or statutory corporation or Government company:

This clause provides that nothing contained in clause 3 shall apply to a bank or any corporation established under an Act of Parliament or State Legislature, or a Government Company as defined under section 617 of the Companies Act, 1956.

*Clause 6.*—This clause relates to powers of Reserve Bank to give directions and to collect information from factors.

Sub-clause (1) of this clause provides that the Reserve Bank may, at any time by general or special order, direct that every factor shall furnish to it, in such form, at such intervals and within such time, such statements, information or particulars relating to factoring business undertaken by the factor, as may be specified by the Reserve Bank from time to time.

Sub-clause (2) of this clause provides that the Reserve Bank may, if it considers necessary in the interest of business enterprises availing factoring services or in the interest of factors or interest of other stake holders give directions to the factors either generally or to any factor in particular or group of factors in respect of any matters relating to or connected with the factoring business undertaken by such factors.

Sub-clause (3) of this clause provides that if any factor fails to comply with any direction given by the Reserve Bank under sub-clause (2), the Reserve Bank may prohibit such factor from undertaking the factoring business. However, before prohibiting any factor from undertaking the factoring business, the factor shall be given a reasonable opportunity of being heard.

*Clause 7.*—This clause relates to assignment of receivables.

Sub-clause (1) of this clause provides that any assignor may, by an agreement in writing, assign any receivable due and payable to him by any debtor, to any factor, being the assignee, for a consideration as may be agreed between the assignor and the assignee. However, if the debtor liable to pay the receivable or the factor is situated or established outside India, any assignment of receivable shall be subject to the provisions of the Foreign Exchange Management Act, 1999.

Sub-clause (2) of this clause provides that on execution of agreement in writing for assignment of receivables, all the rights, remedies and any security interest created over any property exclusively to secure the due payment of receivable shall vest in the assignee and the assignee shall have an absolute right to recover such receivable and exercise all the rights and remedies of the assignor whether by way of damages or otherwise, or whether notice of assignment as provided in sub-clause (1) of clause 8 is given or not.

Sub-clause (3) of this clause provides that any assignment of receivables which constitute security for repayment of any loan advanced by any Bank or other creditor and if the assignor has given notice of such encumbrance to the assignee, then on accepting assignment of such receivable, the assignee shall pay the consideration for such assignment to the Bank or the creditor, as the case may be.

*Clause 8.*—This clause relates to notice to debtor and discharge of obligation of such debtor.

This clause provides that any assignee of a receivable shall not be entitled to demand payment of the receivable from the debtor in respect of such receivables unless notice of such assignment is given to the debtor by the assignor or the assignee along with express authority in its favour granted by the assignor.

*Clause 9.*—This clause relates to discharge of liability of debtor on payment to assignee.

This clause provides that where a notice of assignment of receivable is given by the assignor or the assignee, as the case may be, under clause 8 the debtor on receipt of such notice, shall make payment to the assignee and payment made to such assignee in discharge of any obligation in relation to the receivables specified in the notice shall fully discharge the debtor making the payment, from corresponding liability in respect of such payment.

*Clause 10.*—This clause relates to payment made by debtor to assignor to be held in trust for benefit of assignee in certain cases.

This clause provides that where no notice of assignment of receivables is given by the assignor or under his authority by the assignee, any payment made by the debtor in respect of such receivables to the assignor shall be held in trust for the benefit of the assignee which shall be forthwith be paid over to such assignee, as the case may be, or its agent duly authorised in this behalf.

*Clause 11.*—This clause relates to rights and obligations of parties to contract for assignment of receivables.

This clause provides that without prejudice to the provisions contained in any other law for the time being in force, the debtor shall have the right to notice of assignment under clause 7 and till notice is served on the debtor, the rights and obligations in its contract with the assignor, shall remain unchanged, excepting the change of the party to whom the receivables are assigned which may become entitled to receive the payment of the receivable from the debtor.

*Clause 12.*—This clause relates to liability of debtor.

This clause provides that where a notice of assignment, as referred to in clause 8, is served, the debtor shall, (a) intimate the assignee the details of the deposits or advance or payment on account made to the assignor before the receipt of notice of assignment and also provide any other information to the assignee relating to the receivable as and when called upon by the assignee to do so; (b) not be entitled to a valid discharge of his liability in respect of assigned receivables, unless he makes the payment due on an assigned receivables to the assignee.

*Clause 13.*—This clause relates to assignor to be trustee of assignee.

This clause provides that notwithstanding anything to the contrary contained in any other law for the time being in force, where a debtor makes any payment to an assignor which represents payment due on an assigned receivable, such payment shall be deemed to be for the benefit of the assignee, and the assignor shall be deemed to have received the amount of such payment as a trustee of the assignee and the assignor shall make payment of such amount to the assignee.

*Clause 14.*—This clause relates to liability of debtor in case of an assignor being micro or small enterprises.

This clause provides that if the assignor of receivables is a micro or small enterprise, the liability of the debtor to make payment due on assigned receivables shall be subject to the provisions contained in sections 15 to 17 of the Micro, Small and Medium Enterprises Development Act, 2006 with regards to the delayed payments of the receivables.

*Clause 15.*—This clause relates to principle of debtor protection.

Sub-clause (1) of this clause provides that any assignment of the receivable shall not, without the express consent of the debtor in writing, affect the rights and obligations of the debtor.

Sub-clause (2) of this clause provides that consequent upon the assignment of receivables, the payment instruction under the contract entered into between assignor and debtor may modify the person, address or account to which the debtor is required to make payment, but such instructions shall not modify, (a) the amount of debt specified in the original contract; or (b) the place specified in the original contract at which payment is to be made or at a place other than that in which the debtor is situated; or (c) the date on which payment is to be made or other terms of the original contract relating to payment.

*Clause 16.*—This clause relates to defences and right of set off of debtor.

This clause provides that in a claim by the assignee against the debtor for payment of the assigned receivable, the debtor may raise against the assignee, (a) all defences and rights of set-off arising from the original contract, entered into between the assignor and

debtor or any other contract that was part of the same transaction, of which the debtor could avail himself as if the assignment had not been made and such claim were made by the assignor instead of assignee; and (b) any other right of set-off if it was available to the debtor at the time notice, under clause 8, of the assignment was received by the debtor.

*Clause 17.*—This clause relates to modification of original contract.

Sub-clause (1) of this clause provides that any agreement made before service of notice, under clause 8, of the assignment of a receivable between the assignor and the debtor that affects the assignee's rights in respect of that receivable shall be effective as against the assignee, and the assignee shall acquire rights in the assigned receivables, as modified by such agreement.

Sub-clause (2) of this clause provides that any agreement made, after notice of the assignment between the assignor and the debtor that affects the assignee's rights, shall be ineffective as against the assignee unless, (a) the assignee consents to it; or (b) the receivable is not fully earned by performance and either the modification is provided for in the original contract or, in the context of the original contract, a reasonable assignee would consent to the modification.

Sub-clause (3) of this clause provides that nothing contained in sub-clauses (1) and (2) shall affect any right of the assignor or the assignee arising from breach of an agreement between them.

*Clause 18.*— This clause relates to breach of contract.

This clause provides that if the assignor commits any breach of the original contract with the debtor, such breach shall not entitle the debtor to recover from the assignee any sum paid by the debtor to the assignor or the assignee.

*Clause 19.*— This clause relates to registration of certain assignments of receivables transactions.

Sub-clause (1) of this clause provides that every factor shall file, for the purposes of registration, the particulars of every transaction of assignment of receivables in his favour with the Central Registry to be set up under section 20 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, within a period of thirty days from the date of such assignment or from the date of establishment of such registry, as the case may be, in the manner and subject to payment of such fee as may be prescribed in this behalf.

Sub-clause (2) of this clause provides that a record called the Central Register shall be kept at the head office of the Central Registry for entering the particulars of the transactions relating to assignment of receivables in favour of a factor.

Sub-clause (3) of this clause provides that on realisation of the assigned receivables or settlement of the claim against the debtors, the factor shall file satisfaction of the assignment of receivables in its favour, in such manner and subject to payment of such fees as may be prescribed in this behalf.

Sub-clause (4) of this clause provides that the provisions for registration of transactions contained in the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the rules made thereunder shall, *mutatis mutandis*, apply to the record of assignment of receivables in favour of a factor in the Central Register with the Central Registry.

*Clause 20.*— This clause relates to public inspection.

Sub-clause (1) of this clause provides that the particulars of transactions of assignment of receivables entered in the Central Register of such transactions under clause 19 shall be open during business hours for inspection by any person on payment of such fee as may be prescribed.

Sub-clause (2) of this clause provides that the Central Register referred to in sub-clause (2) of clause 19 maintained in electronic form, shall also be open during the business hours or such extended hours as may be specified by the Central Registry for inspection by any person through electronic media on payment of such fee as may be prescribed.

Sub-clause (3) of this clause provides that the provisions for maintenance of Central Register and public inspection thereof contained in the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the rules made thereunder shall, *mutatis mutandis*, apply.

*Clause 21.*— This clause relates to penalties.

This clause provides that if a default is made in filling under clause 19 the particulars of any transaction of assignment of receivables and realisation of receivables by a factor, such company and every officer of the company who is in default shall be punishable with fine which may extend to five thousand rupees for every day during which the default continues.

*Clause 22.*— This clause relates to penalties for non-compliance of direction of Reserve Bank.

This clause provides that if any factor fails to comply with any direction issued by the Reserve Bank under clause 6, such factor and every officer of the factor who is in default, shall be punishable with fine which may extend to five lakh rupees and in the case of a continuing offence, with an additional fine which may extend to ten thousand rupees for every day during which the default continues.

*Clause 23.*— This clause relates to offences.

This clause provides that if any person contravenes or attempts to contravene or abets the contravention of the provisions of this Act or of any rules made thereunder, for which no specific penalty has been provided for, he shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both.

*Clause 24.*— This clause relates to cognizance of offences.

Sub-clause (1) of this clause provides that no Court shall take cognizance of any offence punishable under this Act except upon a complaint in writing made by an officer of the Reserve Bank, generally or specially authorised in writing in this behalf by the Reserve Bank.

Sub-clause (2) of this clause provides that no court other than that of a Metropolitan Magistrate or a Judicial Magistrate of the first class or a court superior thereto shall try any such offence punishable under the proposed legislation.

*Clause 25.*— This clause relates to offences by factors.

Sub-clause (1) of this clause provides that where an offence under the proposed legislation has been committed by a factor, every person who at the time the offence was committed was in charge of, and was responsible to, the factor, for the conduct of the business of the factor, as well as the factor, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly. However, nothing contained in this sub-clause shall render any such person liable to any punishment provided in the proposed legislation, if he proves that the offence was committed without his knowledge or that he has exercised all due diligence to prevent the commission of such offence.

Sub-clause (2) of this clause provides that notwithstanding anything contained in sub-clause (1), where an offence under the proposed legislation has been committed by a factor and it is proved that the offence has been committed with the consent or connivance of, or is attributable to, any neglect on the part of any director, manager, secretary or other officer of the factor, such director, manager, secretary or other officer shall also be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

*Clause 26.*— This clause relates to provisions of this Act to override other laws.

This clause provides that the provisions of the proposed legislation shall have effect, notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any instrument having effect by virtue of any such law.

*Clause 27.*— This clause relates to application of other laws not barred.

This clause provides that the provisions of the proposed legislation shall be in addition to and not in derogation of the provisions of any other law for the time being in force.

*Clause 28.*— This clause relates to limitation.

This clause provides that any assignee can take any measure for recovery of assigned receivable through any court or Tribunal only if his claim is made within the period of limitation specified under the Limitation Act, 1963.

*Clause 29.*— This clause relates to confidentiality of information.

This clause provides that a factor shall maintain confidentiality and shall not disclose to any person information obtained by it from, any assignor, its present and future customers, its commercial and business activities and the terms of sale between the assignor and any debtor and other detail about the assignor. However, this information could be disclosed on the orders passed by any Court or Tribunal or any statutory authority.

*Clause 30.*— This clause relates to power to exempt.

Sub-clause (1) of this clause empowers the Central Government, on the recommendation of the Reserve Bank, to exempt, by notification in the Official Gazette, any Bank or Company or factor from the applicability of any or all provisions of this Act.

Sub-clause (2) of this clause provides that every such notification made by the Central Government shall be laid before each House of Parliament.

*Clause 31.*— This clause relates to provisions of this Act not to apply or affect in certain cases.

This clause provides that the provisions of the proposed legislation shall not apply, *inter alia*, to any assignment of receivable under or from certain transactions such as merger of business activities, transactions on stock exchange or commodities exchange, netting contracts, inter-bank payments, bank deposits, negotiable instruments and sale of goods or services for any personal, family or household dues.

*Clause 32.*— This clause relates to power of Central Government to make rules.

This clause confers power upon the Central Government to make rules in respect of matters specified in the said clause.

*Clause 33.*— This clause relates to laying of rules.

This clause provides that the rules made by the Central Government under the proposed legislation shall be laid before each House of Parliament.

*Clause 34.*— This clause relates to power to remove difficulties.

This clause empowers the Central Government to remove any difficulty which may arise in giving effect to the provisions of the proposed legislation.

*Clause 35.*— This clause relates to amendments of certain enactments.

This clause provides to amend the Code of Civil Procedure, 1908 to make available the benefits of summary proceedings for recovery of debts or dues under a factoring arrangement to a factor and amends the Credit Information Companies (Regulation) Act, 2005 to define factor as a “credit institution which are consequential nature.”

## MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-clause (1) of clause 32 empowers the Central Government to make rules for carrying out the provisions of the proposed legislation. Sub-clause (2) specifies the matters in respect of which such rules may be made. These matters, *inter alia*, include, (a) the form and manner in which the transactions of assignment of receivables in favour of a non-banking financial company shall be filed and the fee for filing such transaction under sub-clause (1) of clause 19; (b) the form and manner in which satisfaction of assignment of receivable or settlement of the claim shall be registered and the fee for filing such transactions under sub-clause (2) of clause 19; (c) fee for inspecting the Central Register under clause 20; and (d) any other matter which is required to be or may be prescribed, in respect of which provision is to be made or may be made by rules.

2. Clause 33 provides that the rules made by the Central Government under the proposed legislation shall be laid before each House of Parliament.

3. The matters in respect of which rules may be made by the Central Government are matters of procedure and detail and it is not practicable to provide for them in the Bill itself.

4. The delegation of legislative power is, therefore, of a normal character.

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to provide for and regulate assignment of receivables by making provision for registration therefor and rights and obligations of parties to contract for assignment of receivables and for matters connected therewith or incidental thereto.

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*(Shri Pranab Mukherjee, Minister of Finance)*

GMGIPMRND—7354LS—(S3)—18-03-2011.